

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 105
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank

.... Applicant/petitioner

v.

Patna Highway Projects Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Ms. Ekta Choudhary, Adv.

For the Respondent

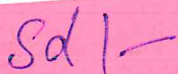
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ORDER

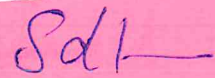
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 30.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 30.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)